

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 256  
TO BE ANSWERED ON 12-12-2018**

**National Commission for Minorities**

256. SHRI ASADUDDIN OWAISI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether a review of implementation of central schemes by National Commission for Minorities (NCM) has revealed that of the 44 districts with significant minority population in Uttar Pradesh, nearly 10 have not send any proposal till October this year under Pradhan Mantri Jan Vikas Karyakaram;
- (b) if so, the details thereof along with names of such districts and reasons put forward by them;
- (c) whether NCM is also reviewing the implementation of such schemes in other States also; and
- (d) if so, the details thereof and steps taken or being taken by the Government to ensure that States follow the development schemes in minority concentrated districts in the country?

**ANSWER**

**MINISTER OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

(a) & (b) Under the scheme Multi-sectoral Development Programme (MsDP), about 108 districts were covered. The scheme was restructured this year as Pradhan Mantri Jan Vikas Karyakaram covering 308 districts including cluster of villages in 32 States/ UTs. In light of restructuring of the scheme, the States/ UTs have been requested to send project proposals for consideration of the Empowered Committee of the Ministry headed by Secretary, Minority Affairs. As far as state of Uttar Pradesh is concerned, the number of minority concentrated areas (MCAs) have been increased after restructuring

of the scheme from 162 to 249. National Commission for Minorities (NCM) has reported that project proposals from 10 districts of Uttar Pradesh were being formulated by the State as per the recently restructured scheme.

(c) & (d) The Ministry of Minority Affairs reviews its schemes and programmes from time to time. In so far as implementation of PMJVK in minority concentration districts is concerned, there are sufficient provisions under the scheme. Projects are conceived, formulated, considered and examined by the Block Level Committee (BLC), District Level Committee (DLC) and State Level Committee (SLC). The recommendations of SLC are sent to the Empowered Committee in the Ministry for approval. These committees monitor the implementation of the schemes in the states. Implementation of the scheme is also monitored by the National/ Regional/ State Level Conferences and meetings and also through visits by the officers of the Ministry.

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